12.00 Noon

लेकिन 2004 से 2014 तक कोई कार्य नहीं हुआ। 2014 में माननीय रेल मंत्री जी के सहयोग से इस रूट पर बड़ी लाइन बिछाने के लिए रेलवे द्वारा मेगा ब्लॉक किया गया था, लेकिन इसी दौरान छोटी लाइन की सभी गाड़ियों के संचालन को बन्द कर अमान परिवर्तन का काम शुरू किया गया और रेलवे द्वारा सूचना दी गयी कि एक साल के अन्दर यहाँ रेलगाड़ियों का संचालन शुरू कर दिया जाएगा। ...(व्यवधान)...

श्री सभापति: अब समय समाप्त हो गया। ...(व्यवधान)... अब आप कृपया इसे सभा-पटल पर रख दीजिए। ...(व्यवधान)...

श्री सतीश चंद्र दुवे: जी, महोदय। मैं इसे सभा-पटल पर रखता हूँ। ...(व्यवधान)...

* महोदय, यह रेलखंड पर्यटन की दृष्टि से बहुत ही महत्वपूर्ण है, साथ ही हमारे - प्रदेश तथा चम्पारणवासियों सहित पड़ोसी देश नेपाल के नागरिकों के लिए भी अति महत्वपूर्ण है। महोदय, इतने वर्षों के बाद भी इस रेलखंड का कार्य पूरा नहीं हुआ है। अतः आपके माध्यम से माननीय रेल मंत्री जी से निवेदन है कि नरकटियागंज-भिखनाठोरी रेल लाइन को जल्द से जल्द संचालित कराया जाए, धन्यवाद।

MR. CHAIRMAN: Now, Question Hour. Please note that Question Hour starts on time and ends on time. That has to be kept in mind.

श्री पी.एल. पुनिया: सर, बाकी के Special Mentions कब होंगे?

MR. CHAIRMAN: They have to be laid on the Table. Now, Question Hour. Prof. M.V. Rajeev Gowda will be in the Chair. We have Members who are completing their tenure and who are in the Panel of Vice-Chairmen, I am giving them opportunity.

PROF. M.V. RAJEEV GOWDA: Thank you, Sir.

[THE VICE-CHAIRMAN (PROF. M.V. RAJEEV GOWDA) in the Chair.]

ORAL ANSWERS TO QUESTIONS

Voluntary retirement of doctors of Dr. R.M.L. Hospital, Delhi

*241. SHRI RAM NATH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether doctors of Dr. RML Hospital, Delhi seeking voluntary retirement (VRS) have joined private hospitals without approval of their VRS applications;

^{*}Laid on the Table.

- (b) if so, the details thereof;
- (c) whether such conduct tantamounts to violation of service rules; and
- (d) the details of the action taken in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) In the year 2018, a doctor of Dr. RML Hospital seeking voluntary retirement from service has joined private employment before getting approval of the competent authority on his application/request for voluntary retirement.

As per Rule 10 of CCS (Pension) Rules, 1972 "if a pensioner who, immediately before his retirement was a member of Central Service Group 'A' wishes to accept any commercial employment before the expiry of one year from the date of his retirement, he shall obtain the previous sanction of the Government to such acceptance by submitting an application in Form 25 provided that a Government servant who was permitted by the Government to take up a particular form of commercial employment during his leave preparatory to retirement or during refused leave shall not be required to obtain subsequent permissions for his continuance in such employment after retirement". Failure to comply with the above provision tantamounts to violation of service rules.

By taking an assignment in a private organization without prior permission of the Government, the said officer has violated the provisions of CCS (Conduct) Rules, 1964. Accordingly, the request for voluntary retirement of the said doctor was not agreed to by the competent authority and an explanation was sought from him *vide* this Ministry's Office Memorandum dated 02.11.2018 to explain his conduct in taking up of commercial assignment without prior permission of the Government as per Rule 10 of Central Civil Services (Pension) Rules, 1972 for which he is liable to be proceeded against. Based on the explanation submitted by the officer, his request for voluntary retirement from service is under re-consideration in this Ministry.

श्री राम नाथ ठाकुर: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि अब तक ऐसे कितने डॉक्टर्स हैं, जिन्होंने अपने वीआरएस आवेदनों के स्वीकृत हुए बिना ही निजी अस्पताल में कार्यभार ग्रहण कर लिया है?

डा. हर्ष वर्धन: सर, अभी तक हमारे पास जो जानकारी प्राप्त है, उसके अनुसार संभवत: एक ही डॉक्टर हैं।

श्री राम नाथ ठाकुर: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि उनके खिलाफ क्या कार्रवाई हुई है?

खा. हर्ष वर्धनः सर, जैसा कि हमने उत्तर में बताया है कि उन्होंने voluntary retirement seek किया था और उसके बाद प्राइवेट अस्पताल में नौकरी ज्वाइन करने के लिए एक specified period दिया था। यह 2018 का विषय है। उन्होंने 3 अगस्त, 2018 को सरकार को एप्लिकेशन दी कि वे 20 तारीख को यहाँ छोड़ना चाहते हैं और दूसरी जगह ज्वाइन करना चाहते हैं। उनका जो Medical Superintendent था, उन्होंने उनके relinquish करने की जो अपील थी, उसको स्वीकार किया, लेकिन उनको डिपार्टमेंट से औपचारिक clearance नहीं मिला था, इसलिए उनको नोटिस दिया। नोटिस के जवाब में उन्होंने अपने डिपार्टमेंट को कुछ explanations भेजे थे, जिसके ऊपर पिछले tenure में हमारी सरकार में हमारे पूर्व स्वास्थ्य मंत्री जी चर्चा करना चाहते थे। डिपार्टमेंट में उस पर विस्तृत examination हुआ और अभी उसकी स्थित यह है कि डिपार्टमेंट इस डॉक्टर के संदर्भ में विजिलेंस वगैरह से सारी clearances ले रहा है। उसकी रिपोर्ट अभी awaited है। रिपोर्ट आने के बाद ही इसके संदर्भ में जो भी फाइनल कार्रवाई है, वह की जाएगी।

श्री राम नाथ ठाकुर: महोदय, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि यह कार्रवाई कब तक होगी?

- **डा**. **हर्ष वर्धन**: सर, जैसा कि मैंने कहा कि विजिलेंस सेक्शन से उसकी रिपोर्ट इत्यादि आने के बाद डिपार्टमेंट उसका अध्ययन करेगा और उसके बाद उसके बारे में फाइनल डिसीज़न लिया जाएगा।
- डा. अशोक बाजपेयी: माननीय उपसभाध्यक्ष जी, आज जिस तरह से पूरी दुनिया में अंतर्राष्ट्रीय महामारी फैली है, देश के चिकित्सकों और पैरा मेडिकल स्टाफ ने इस महामारी का मुकाबला करने के लिए जिस शिद्दत से काम किया है, मैं समझता हूँ कि पूरा सदन उसकी अनुशंसा करता है। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूँगा कि क्या सदन की इस भावना को अवगत करते हुए देश के चिकित्सकों और पैरा मेडिकल स्टाफ को 'word of appreciation' देने की कृपा करेंगे ताकि उनका मनोबल और बढ़े सके और ऐसे संकट की घड़ी में वे अधिक मनोयोग से काम कर सकें?
- डा. हर्ष वर्धनः उपसभाध्यक्ष जी, मुझे बहुत खुशी है कि एक आदरणीय सदस्य ने इस विषय को यहाँ पर रेज़ किया है। आज हमारे देश में डॉक्टर्स, पैरा मेडिकल स्टाफ और बहुत सारे एयरलाइंस से जुड़े हुए हमारे पायलट्स हैं, दूसरे कर्मचारी हैं और विशेष कर जो हमारे भारतीय लोगों ने विषम परिस्थितियों में इस बीमारी के प्रकोप के रहते भी दुनिया के दूसरे देशों से भारतीयों

को वापस लाने का काम किया है और इस वायरस से बचाव का जो सबसे बड़ा तरीका है, वह वन मीटर की social distancing है, उसमें हमारे डॉक्टर्स सारे देश के अंदर बहुत ही गहराई, ईमानदारी, सच्चाई और सब प्रकार का रिस्क लेते हुए जिस प्रकार से काम कर रहे हैं, मैं समझता हूँ कि उसकी सराहना करने के लिए कोई पर्याप्त शब्द, मेरे क्या, किसी की भी शब्दावली में नहीं हैं।

मुझे खुशी है कि यह विषय एक hon. Member ने रखा है। मैं सारे देश के डॉक्टर्स को, चाहे वे सरकारी सेक्टर में काम कर रहे हैं, चाहे वे शहरों में काम कर रहे हैं, चाहे वे गाँवों में काम कर रहे हैं, डिस्ट्रिक्ट हॉस्पिटल्स में काम कर रहे हैं, प्राइमरी हेल्थ सेंटर्स में कर रहे हैं... आप सब जानते हैं कि इस समय इस कोरोना को कंट्रोल करने की दृष्टि से जो हमारा integrated disease surveillance system है, उसके तहत आज की तारीख में नीचे डिस्ट्रिक्ट लेवल तक 54,000 लोगों के ऊपर community surveillance रखा जा रहा है। जो हमारे हेल्थ से जुड़े हुए कर्मचारी हैं, ये इन लोगों पर डेली बेसिस पर, दो-चार दिन के बेसिस पर पैनी निगाह रखते हैं, उनको फोन करते हैं, उनसे मिलते हैं, उनके बारे में सारी जाँच करते हैं। जैसा माननीय सदस्य ने कहा, मैं हृदय की गहराइयों से, आप सब की ओर से देश के डॉक्टरों को और जितने भी paramedics हैं, सभी को हृदय से बहुत-बहुत बधाई देना चाहता हूँ और उनका अभिनंदन करना चाहता हूँ।

SHRI ANAND SHARMA: Sir, this is what the hon. Minister has just said about the efforts that have been made by India for the containment of the spread of Coronavirus. We do appreciate the steps that have been taken in sync with the WHO protocol, and, in particular, for the evacuation of the Indian citizens from various countries by the Indian Air Force and the Air India. So, we compliment those pilots and the crew.

At the same time, Sir, given a densely-populated country, the challenges are huge. The Minister, last time, had given details of the quarantine facilities that have been created not only in the National Capital but also in various parts of the country. Yesterday, there have been some disturbing reports, and I want to draw the attention of the hon. Minister, though you, about the condition of these quarantine facilities, particularly, how unhygienic they are in the sanitation and the toilets. Will the hon. Minister set up a Committee to immediately go into the status of the quarantine facilities so that the suspected patients who are kept there or the returning Indian citizens are kept in conditions which are medically correct and they are not exposed to any further infections?

DR. HARSH VARDHAN: Sir, I would like to tell the hon. Member that all over the country, right now, we are subjecting, not in hundreds but in thousands, people coming from various Covid-affected countries to quarantine; and with the help of the State Governments and with the help of the other Departments of the wings of the Government like Army, CISF, etc., we have located a large number of facilities in the country. So, these reports, I would say, are the exceptions but they are not the rule. We are also receiving a lot of reports from the ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. M.V. RAJEEV GOWDA): Mr. Sharma, no cross-talking, please.

DR. HARSH VARDHAN: I can agree with you that in a huge country like this, the whole lot of facilities have all been created in emergency at places which are safe for the people which are vacant where no other activities are actually happening, and this has all come as a matter of emergency. So, it is quite possible that, once in a while, at some place, the bathroom may not be, say, five-star type but, by and large, wherever we are receiving any such complaints, we are conveying in the strongest possible manner through the State Governments to the concerned District Magistrates of that area to go and visit, look at those complaints. But I once again repeat that these complaints are not frequent complaints. These are very rare complaints that we are also receiving.

We are also receiving a lot of instances appreciating us where people are putting up videos on *Twitter* and *Facebook* saying that they never expected that they would get such a high-class treatment at the quarantine facilities. So, I would request the Members also to help us. They could themselves go and visit these facilities in their own States and give us a good quality feedback. They could also be in touch with the authorities there and help us with suggestions to improve the quarantine facilities if they find problems at some place.

SHRI MANAS RANJAN BHUNIA: Sir, a pandemic situation has been created by the Novel Coronavirus. Many countries are experimenting with the treatment process using specific drugs in trials. In the US, Australia, Germany and China, they are trying retroviral drugs used to treat HIV infections. Recently, there was a report that even Chloroquine is very effective in the treatment of N-Coronavirus. Through you, Sir, I would like to know from the hon. Minister of Health and Family Welfare as to what the

treatment protocol being adopted by the Government of India is and what advisories have been issued to the State Governments in this regard.

DR. HARSH VARDHAN: Sir, I have to inform the hon. Member and the House that our scientists at ICMR are in touch with everything that is happening on this particular front all over the world. As far as the retroviral drugs are concerned, we are also using them on some of these patients and we have given approvals for using them after, you can say, all sorts of scientific satisfaction that we could derive after having been in touch with the whole world. We have also heard about some research being done on Chloroquine in the US right now. I can only say that these approvals are given after detailed scientific scrutiny, not by the Ministry as such, but by the group of scientists working together at ICMR. We are thoroughly seized of this issue and we are trying to do the best to deliver the best possible treatment to the patients who have already been affected.

LT. GEN. (DR.) D.P. VATS (RETD.): Sir, Shri Manas Ranjan Bhunia's question needs to be clarified further. We want to know from the hon. Health Minister what the protocol for starting usage of the retroviral drugs is.

THE VICE-CHAIRMAN (PROF. M.V. RAJEEV GOWDA): I think the Minister has already clarified that. Question No. 242, please.

इलाज में लापरवाही के कारण बच्चों को मौत

*242. चौधरी सुखराम सिंह यादव: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने को कृपा करगें कि:

- (क) क्या यह सच है कि देश के कई राज्यों में ऑक्सीज़न, दवाओं और ईलाज की सुविधाओं की कमी के कारण बच्चों की असमय मीतें हुई हैं;
- (ख) यदि हां, तो विगत तीन वर्षों के दौरान बच्चों की असमय मौतों का राज्य-वार ब्यौरा क्या है; और
- (ग) ईलाज में लापरवाही के कारण बच्चों की असमय हुई मौतों के मामलों में की गई कार्रवाई का ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्री (डा. हषवर्धन):(क) से (ग) विवरण सदन के पटल पर रख दिया गया है।